

(c) Indian Airlines aircraft are subjected to rigid inspections during every check schedule carried out at specified intervals. The check schedule and its periodicity are determined with the approval of Airworthiness Authority and the manufacturers of the aircraft. Defects experienced in flight and observed during routine maintenance are rectified and attended to by Licensed Aircraft Maintenance Engineers. Besides, defect review meetings are also held by Indian Airlines, assisted by representatives of the Directorate General, Civil Aviation. At these meetings, adequacy or otherwise of the maintenance action taken to rectify the reported/observed snags, is reviewed and maintenance schedule revised, wherever considered necessary. Performance of the various aircraft systems and components is also monitored and their service life is reduced/increased for optimum reliability.

(d) All cases of incidents to Indian Airlines aircraft are investigated by a Permanent Investigation Board (PIB). A representative from the Directorate General of Civil Aviation is also associated with these investigations. The investigation reports and the recommendations made by the PIB or any incident are reviewed by the Flight Safety Sub-Committee (FSSC) of Indian Airlines.

#### Extension of Comprehensive Crop Insurance Scheme

1426. PROF. NARAIN CHAND PARASHAR : Will the Minister of AGRICULTURE be pleased to refer to the reply given to Starred Question No. 188 dated 10 August, 1987 regarding extension of comprehensive crop insurance scheme and state :

(a) whether Government have any plan to extend the comprehensive crop insurance scheme for all farmers whose crops have been affected adversely by drought floods or other natural calamities in view of the serious damage of agriculture production in the country;

(b) if so, the scope and nature of extension and the other relevant details thereof; and

(c) if not, the reasons therefor and the likely date by which the scheme would be

enlarged, so as to provide an insurance cover to the adversely affected farmers on account of recurring droughts, floods and other natural calamities?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) to (c). The Comprehensive Crop Insurance Scheme (CCIS) is applicable to all farmers availing of crop loans from Cooperative Credit Institutions Regional Rural Banks (RRBs) and Commercial Banks for growing Wheat, Paddy, Millets, Oilseeds and Pulses crops. The CCIS is 'Area based' and hence only those loanee farmers belonging to areas notified for crops covered under the Scheme would get the benefit who have taken insurance coverage prior to occurrence of a natural calamity.

There is no decision to cover the Non-Loanee farmers under the CCIS as inclusion of such farmers would involve creation and deployment of an elaborate administrative machinery for collection of premium, assessment and scrutiny of yield data, payment of claims, etc.

#### Loss to Helicopter Corporation of India

1427. SHRIMATI KISHORI SINHA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Helicopter Corporation of India has been running at a loss; and

(b) if so, the reasons for the loss ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER) : (a) and (b). Pawan Hans Limited (formerly Helicopter Corporation of India) set up on 15th October, 1985 incurred losses during the financial years 1985-86 and 1986-87 for the following reasons :

(i) the operational activities of Company commenced in October, 1986; and